

What will happen then? What is the protection for him? I want protection for him. It is a question of the freedom of the press.

MR. SPEAKER : Order, order. Your name is there. Will you kindly sit down?

SHRI M. L. SONDHI : Why was not Parliament informed yesterday ? *(Interruptions)*

MR. SPEAKER : Order, order. Shri Madhu Limaye wanted to know the five names which have come in ballot. These are : Shri Surendranath Dwivedy, Shri M.L. Sondhi, Shri Vishwanath Pandey, Shri K.N. Tiwary and Shri Kameshwar Singh. These are the names which I have got.

It would be answered at 5.50 before we take up the other discussion.

Now Mr. K. K. Shah.

SHRI D. C. SHARMA (Gurdaspur) : My name is also there .. *(Interruptions)*

SHRI P. VENKATASUBBAIAH (Nandyal) : May I make a submission?

MR. SPEAKER : Now papers to be laid on the Table.

Mr. K. K. Shah.

12.05 hrs.

PAPERS LAID ON THE TABLE

DECISIONS TAKEN ON THE RECOMMENDATIONS OF THE COMMITTEE ON BROADCASTING AND INFORMATION MEDIA

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : On behalf of Shri K. K. Shah, I beg to lay on the Table :—

- (1) A statement showing decisions taken on the recommendations of the Committee on Broadcasting and Information Media on 'Press Information and Publicity'. *Placed in Library, See No. LT-371/68.*
- (2) A statement showing decisions taken on the recommendations of the Committee on Broadcasting and Information Media on 'Advertising and Visual Publicity'. *[Placed in Library, See No. LT—372/68].*

DELHI SPECIFIED FOOD ARTICLES (MOVEMENT CONTROL) AMENDMENT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a copy of the Delhi Specified Food Articles (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 362 in Gazette of India dated the 21st February, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. *[Placed in Library, See No. LT-373/68].*

12.06 hrs.

ESTIMATES COMMITTEE

TWENTIETH, TWENTYFIRST, TWENTYSECOND AND THIRTYFIFTH REPORTS

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the following Reports of the Estimates Committee :—

- (1) Twentieth, Twenty-first and Twenty-second Reports on action taken by Government on the recommendations contained in the Hundred and fifth, Hundred and sixth and Hundred and seventh Reports of Estimates Committee (Third Lok Sabha) on the Ministry of Industrial Development and Company Affairs—Organisation of the Development Commissioner Small Scale Industries—Parts I and II and Rural Industrialisation.
- (2) Thirty-fifth Report on action taken by Government on the recommendations contained in the Ninety-ninth Report of Estimates Committee (Third Lok Sabha) on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Community Development)—Part II—Programmes of Subject-Matter Ministries.

BUSINESS ADVISORY COMMITTEE

FIFTEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I move :

[Dr. Ram Subhag Singh]

"That this House agrees with the Fifteenth Report of the Business Advisory Committee presented to the House on the 6th March, 1968."

SHRI S.M. BANERJEE (Kanpur) : I have to make a submission on item 6 of the order paper.

You remember, apart from the Business Advisory Committee's job, whatever items have been fixed, there was a discussion that we should appoint a certain committee to scrutinise the Budgets of West Bengal, Haryana and Uttar Pradesh. I want to know as to what has happened to that, whether the committee has been appointed or is likely to be appointed.

MR. SPEAKER : I was also there at that time. Committees are appointed for all the places where there is President's rule; committees are appointed with the Members of Parliament of the respective State and some others also. Now the Haryana Committee has been appointed. About the other two States, the moment the President's Proclamation is taken up, the Committees will be appointed, and these Committees will naturally go into these.

SHRI S. S. KOTHARI (Mandsaur) : On item 6, I have an important point to make. So many no day yet-named motions are admitted every session, but not even one of them is taken up practically. For this session, I have received a note from the hon. Minister that till May, no no-day-yet-named motion can be admitted. Nearly 40 or 50 motions are there.....

MR. SPEAKER : No, no. He may please sit down.

SHRI S. S. KOTHARI : I only want to submit this point. If half an hour can be found for half-an-hour discussions, at least 45 minutes should be found for these no-day-yet-named motions. These are more important than many of those issues.

MR. SPEAKER : He may sit down.

SHRI S. S. KOTHARI : I have suffered in all these things.

MR. SPEAKER : Maybe, it looks like that. All these questions are discussed in

the Business Advisory Committee; persons belonging to all parties raise the points.

Now I am putting the motion to the vote of the House.

The question is :

"That this House agrees with the Fifteenth Report of the Business Advisory Committee presented to the House on the 6th March, 1968."

The motion was adopted.

12.09 hrs.

MOTION RE:REPORTS ON INDUSTRIAL PLANNING AND LICENSING POLICY—contd.

MR. SPEAKER : Now we take up further consideration of the motion moved by Shri Fakhruddin Ali Ahmed on the 6th March, 1968, on Dr. Hazari's Reports on Industrial Planning and Licensing Policy.

We have taken 2 hours and 40 minutes and we have 4 hours and 50 minutes left. I think, we can ask the Minister to reply at 5.30. . . Yes, at 5.30, the Minister will reply.

Mr. Yogendra Sharma to continue his speech.

श्री योगेन्द्र शर्मा (बेगूसराय) : अध्यक्ष महोदय, कल मैं इस देश में इजारेदारी के बढ़ने के कारण बता रहा था। मैंने निवेदन किया था कि हमारी सरकार के भीतर सरकार है; इजारेदार घरानों और राजनेताओं की मिली-भगत है; यही नहीं, बल्कि कुछ उच्चाधिकारियों की मिली-भगत से भी इजारेदारी के बढ़ने में मदद मिली है। इसमें लाइसेंस-व्यवस्था ने भी एक बड़ी भूमिका अदा की है। जहां तक इजारेदार घरानों और उच्चाधिकारियों की मिली-भगत, सांठ-गांठ और अपवित्र गठबंधन का प्रश्न है, मैं इस सिलसिले में बिड़ला के पंद्रह उच्चाधिकारियों के नाम पेश करना चाहता हूँ। जो कि या तो हमारी सरकार के भूतपूर्व उच्च-अधिकारी हैं या अभी जो हमारी सरकार के उच्च अधिकारी हैं उनके रिश्तेदार हैं। जब हमारी सरकार के उच्च अधिकारियों